

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1083  
ANSWERED ON:30.07.2010  
CLEANLINESS OF GOVERNMENT HOSPITALS  
Gangaram Shri Awale Jaywant

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether adequate steps have been taken for cleanliness of Government Hospitals in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to impose fines for littering, spitting, smoking, drinking and wall defacement of the Government hospitals in the country including Delhi; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b): Health being a state subject, it is the responsibility of the respective state government to take appropriate action for cleanliness in their hospitals.

In so far as Central Government Hospitals in Delhi are concerned, these hospitals maintain cleanliness round the clock and same is also monitored regularly by designated officers of the respective hospitals.

(c) & (d): The Prohibition of smoking in Public Places Rules, 2008 has been notified by this Ministry which has come into force from 2nd October, 2008. Under these rules smoking is strictly prohibited in all public places including hospitals buildings, health institutions, restaurants, public offices, court buildings, public conveyance, etc. Any violation of this Rule is a punishable offence with a fine upto Rs.200.

Instructions are also issued from time to time by the hospitals for non defacement of wall and against the littering in the hospital premises.